

**Statement**

*Central funds released during 2006-07 to 2010-11 (till October, 2010)  
under National River Conservation Plan*

(Rs. in crore)

Sl.No.	State	Funds Released
1.	Andhra Pradesh	178.47
2.	Bihar	35.44
3.	Delhi	193.12
4.	Goa	0.70
5.	Gujarat	1.74
6.	Haryana	50.62
7.	Jharkhand	0.00
8.	Karnataka	5.96
9.	Kerala	2.00
10.	Madhya Pradesh	15.15
11.	Maharashtra	26.79
12.	Nagaland	0.00
13.	Orissa	34.54
14.	Punjab	73.32
15.	Rajasthan	20.00
16.	Sikkim	47.42
17.	Tamil Nadu	113.74
18.	Uttar Pradesh	383.01
19.	Uttarakhand	53.80
20.	West Bengal	194.05
TOTAL :		1429.87

**Recycling and disposal of e-waste**

662. SHRIMATI SHOBHANA BHARTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has decided to ban import of used computers and other electronic waste from other countries;

(b) if so, the details thereof;

(c) the amount of e-waste being generated within the country and the amount being safely re-cycled every year; and

(d) plans, if any, to regulate the recycling and disposal of hazardous waste?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As per Ministry of Commerce's Handbook of Procedures Vol. 1 (2009-14), import of second hand computers including personal computers/laptops and refurbished/reconditioned spares is restricted. However, the import of second hand computers including personal computers/laptops and computer peripherals including printers, plotter, scanner, monitor, keyboard and storage units as donations by certain categories of donees was freely permitted. Now, as per the Directorate General Foreign Trade (DGFT) Public Notice dated 13.5.2010, this provision has been deleted.

(c) Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1.47 lakh MT of e-waste was generated in the country in the year 2005, which is expected to increase to about 8.0 lakh MT by 2012. Authorized and registered e-waste recyclers in the country have the capacity to handle about 95.500 MTA of e-waste.

(d) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes including e-waste. As per these Rules, waste generated is required to be sent or sold to the authorized registered recycler or re-processor or re-user having environmentally sound facilities. E-waste recycling is permitted only in facilities registered with the concerned State Pollution Control Board.

#### **Environmental clearance to Adarsh Housing Society in Mumbai**

663. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the Ministry has issued necessary NOC/permission to build 31 floor Adarsh Co. Housing Society, Mumbai;

(b) if so, the reasons for giving environmental NOC to Government of Maharashtra despite some environmental objections;

(c) whether this land belongs to CRZ-I and if so, why this land was converted into CRZ-II; and

(d) what is Government's stand and views on the said housing society on account of environment angle?